

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3250**  
TO BE ANSWERED ON 04.08.2017

**CRIME BY JUVENILES**

3250. SHRI TEJ PRATAP SINGH YADAV:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether crime committed by juveniles have been steadily rising across the country;
- (b) if so, the details thereof during the last three years and the current year, State/ UT-wise;
- (c) whether there is inadequacy in juvenile care and protection schemes of Government, as is reflected in the pathetic condition of observation homes and if so, the details thereof;
- (d) whether hardened criminals are forming juvenile gangs to take advantages of loopholes in Juvenile Justice Act;
- (e) if so, whether there have been regular incidents of escaping of inmates from Observation Homes in different parts of the country and if so, the details thereof, State/UT-wise; and
- (f) the corrective measures taken by the Government in this regard?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI KRISHNA RAJ)

- (a) According to National Crime Record Bureau (NCRB), Ministry of Home Affairs, a decrease of 13.3% (from 38,565 cases in 2014 to 33,433 cases in 2015) during 2014 over 2015 and an increase of 1.1% (from 33,433 cases in 2015 to 33,810\* cases in 2016\*) during 2015 over 2016\* were registered against juvenile in conflict with law, in which 48,230 juveniles in 2014, 41,385 juveniles in 2015 and 41,861\* juveniles in 2016\* were apprehended in the country. (\* As reported by NCRB, data for the year 2016 is provisional as data is under clarification)
- (b): As reported by National Crime Record Bureau (NCRB), State/UT-wise and crime head-wise cases registered and juvenile apprehended during 2014-2016\* is enclosed as Annexure-I & II respectively.
- (c): The Central Government is executing Integrated Child Protection Scheme (ICPS) to implement the provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015, (JJ Act, 2015), in which State Governments/UT Administrations have major role to play. The Government of India has enacted the Juvenile Justice (Care and Protection of Children) Act, 2015, (JJ Act, 2015) which has come into effect from 15th January, 2016 repealing the Juvenile Justice (Care and Protection of Children) Act, 2000. The Ministry has been requesting the State Governments/UT Administrations from time to time to identify and register all CCIs under relevant provisions of JJ Act and set up functional inspection and other Committees to ensure that children in all the CCIs receive the best of care, and are not subject to any kind of abuse and neglect.
- (d): No such case has come to the notice of the Ministry.
- (e): As reported by National Commission for Protection of Child Rights (NCPCR), the Commission had suo-moto taken cognizance of a news published in the 'Times Nations' dated 03.02.2015 and deputed the officials to visit Observation Home, Meerut (Uttar Pradesh) for investigating the situation, including the possible causes and factors responsible for fleeing of the inmates from the Meerut Home. It was observed that poor infrastructure and lack of adequate staff would have been reasons of children fleeing.

Another complaint received by NCPCR from Punjab was regarding escaping of four Children from Observation Home, Shimlapuri (Ludhiana), Punjab, on 03.05.2015. A report was sought from Deputy Collector, Ludhiana. The report stated that due to repair and renovation work of toilet in the building, the children could have escaped by scaling the roof along with lapses on the part of security guards. After departmental inquiry, two security guards were suspended.

- (f): Under ICS, there is a provision of counselor in Observation Home. These counselors are there for providing counseling services to children in conflict with law and children in need of care and protection as well as for their parents and families.

Statement referred to in reply to part (b) of Lok Sabha Unstarred Question No.3250 for 04.08.2017 raised by Shri Tej Pratap Singh Yadav regarding "Crime by Juveniles"

State/UT-wise cases registered against juveniles and juveniles apprehended under various cognizable crimes under Indian Penal Code (IPC) and Special &amp; Local Laws (SLL) during 2014-2016\*

SL	State/UT	IPC						SLL						Total Cognizable Crime (IPC + SLL)					
		2014		2015		2016*		2014		2015		2016*		2014		2015		2016*	
		Cases Regsited	Juveniles Apprehended	Cases Regsited	Juveniles Apprehended	Cases Regsited	Juveniles Apprehended	Cases Regsited	Juveniles Apprehended	Cases Regsited	Juveniles Apprehended	Cases Regsited	Juveniles Apprehended	Cases Regsited	Juveniles Apprehended	Cases Regsited	Juveniles Apprehended	Cases Regsited	Juveniles Apprehended
1	Andhra Pradesh	871	1002	1002	1350	802	1215	12	16	13	21	7	14	883	1018	1015	1371	809	1229
2	Arunachal Pradesh	77	120	62	145	56	78	4	6	4	11	1	2	81	126	66	156	57	80
3	Assam	466	531	580	685	404	447	21	22	44	49	33	34	487	553	624	734	437	481
4	Bihar	4044	5800	1562	1573	2169	2443	327	604	96	101	166	183	4371	6404	1658	1674	2335	2626
5	Chhattisgarh	1611	1916	1788	2111	1834	2262	188	199	126	179	119	132	1799	2115	1914	2290	1953	2394
6	Goa	63	110	27	34	21	26	1	3	1	1	0	0	64	113	28	35	21	26
7	Gujarat	1595	1840	1356	1733	1538	1930	2785	2807	221	224	148	160	4380	4647	1577	1957	1686	2090
8	Haryana	994	1123	1012	1238	1051	1218	47	58	86	95	135	140	1041	1181	1098	1333	1186	1358
9	Himachal Pradesh	262	328	186	228	194	251	10	14	9	13	10	12	272	342	195	241	204	263
10	Jammu & Kashmir	100	137	176	244	188	309	2	2	5	5	10	10	102	139	181	249	198	319
11	Jharkhand	145	164	112	112	126	124	5	9	12	12	14	18	150	173	124	124	140	142
12	Karnataka	376	607	398	636	436	601	36	33	48	56	17	26	412	640	446	692	453	627
13	Kerala	1069	1432	1177	1570	553	967	134	143	221	223	75	93	1203	1575	1398	1793	628	1060
14	Madhya Pradesh	6346	7607	6320	7586	7219	8304	166	195	263	284	150	161	6512	7802	6583	7870	7369	8465
15	Maharashtra	5175	6947	5482	7123	6239	7400	232	281	211	247	367	312	5407	7228	5693	7370	6606	7712
16	Manipur	20	32	13	21	6	8	3	4	4	4	4	4	23	36	17	25	10	12
17	Meghalaya	120	161	96	125	70	79	5	8	15	16	14	14	125	169	111	141	84	93
18	Mizoram	44	52	34	44	48	59	0	0	7	7	4	4	44	52	41	51	52	63
19	Nagaland	9	9	14	30	16	23	1	1	3	3	2	2	10	10	17	33	18	25
20	Odisha	813	1040	910	1069	977	1265	25	37	24	26	17	20	838	1077	934	1095	994	1285
21	Punjab	253	332	102	138	103	141	24	26	9	10	14	16	277	358	111	148	117	157
22	Rajasthan	2174	2871	2126	2734	2181	2831	135	170	77	85	92	112	2309	3041	2203	2819	2273	2943
23	Sikkim	19	22	36	36	25	37	0	0	5	5	2	2	19	22	41	41	27	39
24	Tamil Nadu	945	1185	1483	2029	1687	2195	604	707	331	392	530	615	1549	1892	1814	2421	2217	2810
25	Telangana	912	1039	1226	1412	991	1173	19	21	26	36	7	9	931	1060	1252	1448	998	1182
26	Tripura	64	78	37	43	24	35	0	0	0	0	1	7	64	78	37	43	25	42
27	Uttar Pradesh	1254	1456	958	1068	1340	1489	143	143	48	52	98	98	1397	1599	1006	1120	1438	1587
28	Uttarakhand	122	173	125	159	123	150	3	7	2	2	2	2	125	180	127	161	125	152
29	West Bengal	1483	1714	473	539	619	730	83	123	89	112	90	108	1566	1837	562	651	709	838
	<b>TOTAL STATE(S)</b>	<b>31426</b>	<b>39828</b>	<b>28873</b>	<b>35815</b>	<b>31040</b>	<b>37790</b>	<b>5015</b>	<b>5639</b>	<b>2000</b>	<b>2271</b>	<b>2129</b>	<b>2310</b>	<b>36441</b>	<b>45467</b>	<b>30873</b>	<b>38086</b>	<b>33169</b>	<b>40100</b>
30	A & N Islands	13	18	13	16	12	13	1	1	0	0	0	0	14	19	13	16	12	13
31	Chandigarh	116	165	100	147	96	141	0	0	0	0	0	0	116	165	100	147	96	141
32	D&N Haveli	6	6	15	18	0	9	0	0	2	2	0	1	6	6	17	20	0	10
33	Daman & Diu	2	3	3	3	7	8	0	0	0	0	0	0	2	3	3	3	7	8
34	Delhi UT	1946	2523	2332	3003	2452	3749	23	24	34	36	47	59	1969	2547	2366	3039	2499	3808
35	Lakshadweep	1	1	0	0	0	0	0	0	0	0	0	0	1	1	0	0	0	0
36	Puducherry	16	22	60	72	64	89	0	0	1	2	5	5	16	22	61	74	69	94
	<b>TOTAL UT(S)</b>	<b>2100</b>	<b>2738</b>	<b>2523</b>	<b>3259</b>	<b>2631</b>	<b>4009</b>	<b>24</b>	<b>25</b>	<b>37</b>	<b>40</b>	<b>52</b>	<b>65</b>	<b>2124</b>	<b>2763</b>	<b>2560</b>	<b>3299</b>	<b>2683</b>	<b>4074</b>
	<b>TOTAL (ALL INDIA)</b>	<b>33526</b>	<b>42566</b>	<b>31396</b>	<b>39074</b>	<b>33671</b>	<b>41799</b>	<b>5039</b>	<b>5664</b>	<b>2037</b>	<b>2311</b>	<b>2181</b>	<b>2375</b>	<b>38565</b>	<b>48230</b>	<b>33433</b>	<b>41385</b>	<b>35852</b>	<b>44174</b>

Source: Crime in India

Note: \* Data for the year 2016 is provisional as data is under clarification.

Statement referred to in reply to part (b) of Lok Sabha Unstarred Question No.3250 for 04.08.2017 raised by Shri Tej Pratap Singh regarding "Crime by Juveniles"

Crime-head-wise cases registered against juveniles and juveniles apprehended under various cognizable crimes under Indian Penal

SL	CrimeHead	2014		2015		2016*	
		Cases	Juveniles	Cases	Juveniles	Cases	Juveniles
1	Murder	841	1163	853	1092	892	1177
2	Attempt to Commit Murder	728	1029	980	1360	933	1278
3	Culpable Homicide not Amounting to	52	67	36	41	45	69
4	Attempt to Commit Culpable Homicide	60	78	60	89	53	80
5	Rape	1989	2144	1688	1841	1903	2054
6	Attempt to Commit Rape	93	97	77	78	67	73
7	Kidnapping & Abduction	1455	1932	1630	1508	1539	1365
8	Dacoity	182	279	193	301	218	327
9	Making Preparation and Assembly for Committing Dacoity	83	126	47	60	84	119
10	Robbery	1024	1401	1358	1838	1276	1798
11	Theft	6717	8863	6046	7936	7717	10140
12	Unlawful Assembly	92	138	118	200	122	178
13	Riots	1092	2074	1017	1716	1315	2026
14	Criminal Breach of Trust	47	68	26	35	18	20
15	Cheating	349	754	90	109	162	188
16	Forgery	16	21	10	12	18	19
17	Counterfeiting	27	36	12	12	9	9
18	Arson	64	74	52	67	78	90
19	Grievous Hurt	1568	1972	1027	1269	1151	1418
20	Assault on Women with Intent to Outrage her Modesty	1591	1772	1439	1598	1540	1627
21	Insult to the Modesty of Women	113	144	111	136	81	94
22	Causing Death by Negligence	591	565	329	336	318	300
23	Causing Injuries under Rash Driving	1472	1488	1538	1605	1196	1223
24	Human Trafficking (Section 370 & 370A)	7	10	1	3	21	21
25	Other IPC Crimes^	13273	16271	12658	15832	12915	16106
<b>A</b>	<b>Total Cognizable IPC Crimes</b>	<b>33526</b>	<b>42566</b>	<b>31396</b>	<b>39074</b>	<b>33671</b>	<b>41799</b>
1	Arms Act, 1959	160	177	187	197	228	243
2	Narcotic Drugs & Psychotropic	137	147	123	151	172	195
3	Gambling Act, 1867	432	494	218	262	211	258
4	Excise Act, 1944	325	406	152	163	225	243
5	Prohibition Act	2079	2088	130	131	173	176
6	Explosives and Explosive Substances Act	8	48	15	21	5	7
7	Immoral Traffic (Prevention) Act, 1956	17	20	8	9	0	0
8	Indian Railways Act, 1989	2	6	3	5	3	3
9	Information Technology Act, 2000	20	30	17	23	22	25
10	Electricity Act, 2003	36	46	18	20	4	13
11	Unlawful Activities (Prevention) Act,	2	4	5	5	1	1
12	Other SLL Crimes!	1821	2198	1161	1324	1137	1211
<b>B</b>	<b>Total Cognizable SLL Crimes</b>	<b>5039</b>	<b>5664</b>	<b>2037</b>	<b>2311</b>	<b>2181</b>	<b>2375</b>
	<b>Total Cognizable Crimes (IPC + SLL)</b>	<b>38565</b>	<b>48230</b>	<b>33433</b>	<b>41385</b>	<b>35852</b>	<b>44174</b>

Source : Crime in India

Note: \* Data for the year 2016 is provisional as data is under clarification.

Note: ^ includes cases registered under criminal breach of trust, dowry deaths, cruelty by husband or his relatives, importation of girls

Note: ! Includes cases registered under the Registration of Foreigners Act, 1939, the Passport Act, 1967, the Essential Commodities

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